

26/10/18

F.No.A-12034/90/2018-Ad.IIIB

भारत सरकार/Government of India

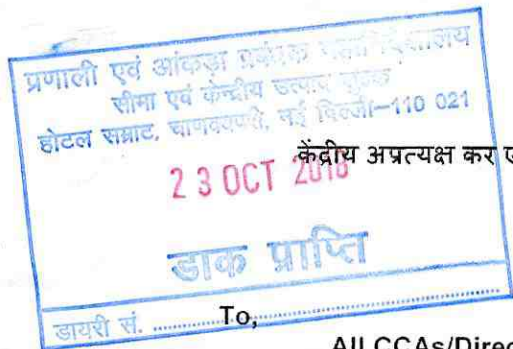
वित्त मंत्रालय/Ministry of Finance

राजस्व विभाग/Department of Revenue

केंद्रीय अप्रत्यक्ष कर एवं सीमा शुल्क बोर्ड/Central Board of Indirect Taxes & Customs

Ground Floor Hudco Vishala

Bhikaji Cama Place, R K Puram, New Delhi-110066

Dated, October, 17th 2018All CCAs/Directorates under CBIC

Subject: Extension of Tenure upto 7 years in cases covered by DoPT's OM No. 6/8/2009-Estt. (Pay-II) dated 17th June 2010 and OM No. 2/6/2016-Estt. (Pay-II) dated 17th February, 2016 instructions-regarding.

Sir/Madam,

Undersigned is directed to refer to DoPT's OM No. 6/8/2009-Estt (Pay-II) dated 17th June, 2010 which regulates Pay, Deputation (Duty) Allowance, Tenure of Deputation/ Foreign Service and other terms and condition on the subject of deputation /foreign service of Central Government employees to ex-cadre posts under the Central Government, State Government, Public Sector Undertakings, Autonomous Bodies, Universities/ Union Territories Administration, Local Bodies etc., these instructions cover cases of deputation/ foreign service where Central Government is either lending authority or borrowing authority or both. Moreover the OM No.2/6/2016-Estt (Pay-II) dated 17th February, 2016 of the Nodal Department (DoPT), provides for maximum Deputation Tenure as 7 years at a stretch.

2. As per para 3 of the OM dated 17th February 2016, if the administrative Ministries/Departments and other borrowing organizations wish to retain an officer beyond 5 years, they may extend tenure of deputation covered by OM No. 6/8/2009-Estt. (Pay-II) dated 17th June 2010, where absolutely necessary in public interest, upto a period not exceeding 7 years at a stretch. This shall be done with the approval of the Minister of the borrowing Ministry /Department with which they are administratively concerned, keeping in view the exigencies and subject to fulfilment of all other requirement such as willingness and vigilance clearance of the Officer concerned, NOC of the lending authority.

3. Various cadre controlling units/ directorates have been approaching the Board for extension of tenure of deputation beyond 5 years in respect of officers on deputation under their respective cadre unit or directorate. In this regard it is observed that the cases, being received are not in line with the instructions contained in DoPTs above said OMs. Even some cases are referred to Board after expiry of the permitted time and officials on deputation in CCAs/Directorates have overstayed for a prolonged period, such overstay of officials on deputation may resulted into implications of overstay as per DoPTs OM No. 6/8/2009-Estt (Pay-II) dated 1st March, 2011 and OM No. AB-14017/30/2006-Estt. (RR) dated 29th November, 2006. Thus, it is once again reiterated that no case of extension shall be referred to the Board without fulfilling the conditions contained in the DoPT's OM dated 17th February, 2016 and 17th June, 2010 and action to retain an officer beyond the prescribed tenure, shall be initiated for seeking concurrence of lending organisation, individual concerned etc. six months before the date of expiry of tenure, In no case official shall be retained beyond the sanctioned term unless prior approval of the competent authority to grant further extension has been obtained. The proposal in this regard should be made to the Board at least three months before the expiry of tenure.

Yours faithfully

(S K Gupta)

Deputy Secretary to the Govt./of India

☎: 011-26162675

ADD. B
26/10

AD (A)

29/10/18

Supdt (Pay)

Sh. Sayeed

for updating Mtr.

Ms. Meera, F.A

30/10/18